

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-35(PB)/2020**

**IN THE MATTER OF:**

Hemant Kumar

v.

Educomp-Raffles Higher Education Ltd.

.... Petitioner

.... respondent

**Order under Section 7 of IBC**

**Order delivered on 09.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Saksham Ahuja, Adv.

For the respondent: -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 23.01.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 23.01.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**